

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 385
TO BE ANSWERED ON 25.07.2024

Environment impact assessment in cases of forest land acquisition

385. SHRI SANDEEP KUMAR PATHAK:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the names of all the acts of India related to forest land acquisition for any purpose by the Central/State Governments in which environment impact assessment is compulsory and mandatory in any circumstance;
- (b) the names of all the acts related to forest land acquisition for any purpose by the Central/State Governments in which environment impact assessment is desirable but not mandatory in certain circumstances; and
- (c) the names of all the acts of India related to forest land acquisition for any purpose by the Central/State Governments in which environment impact assessment is neither desirable nor mandatory?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

- (a) to (c) The 'land' is a subject matter of the concerned State Government/ Union Territory Administration. The forest areas and the legal boundaries thereof are determined and maintained by the concerned State Government/UT Administration.

The diversion of forest land for non-forestry purposes is dealt as per the provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and the applicability of Environmental Clearance is decided as per the provisions of Environment (Protection) Act, 1986 and the Rules/guidelines made thereunder.
